

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 102  
CAA-79/ND/2021

**IN THE MATTER OF:**

**M/s. Open Solutions Software Pvt. Ltd.  
with M/s. Fiserv CE Pvt. Ltd.**

**....APPLICANT**

**Section**

**Under Section 230-232**

**Order delivered on 20.07.2021  
(Virtual Hearing)**

**Coram:**

**DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Applicant**

**:Mr. Abhishek Seth and Ms.  
Devika Chopra, Advocates.**

**For the RD/OL**

**:**

**For the Income Tax Department**


**:**

**ORDER**

Heard the submissions made by the learned counsel for the petitioners. Perused the paper book as well as affidavit of service. Let notice be served on the RoC, RD, OL and Income Tax Department for filing their reply/objections in the matter, if any after a month on **13.09.2021**.

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**(Hemant Kumar Sarangi)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**